

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI  
COURT-III

IB-761/ND/2018

In the matter of :

Sony Pictures Networks India (P) Ltd  
Vs.

..PETITIONER

Ortel Communication Ltd

..RESPONDENT

SECTION

Under Section 9 of IBC Code, 2016

Order delivered on 10.9.2018

Coram :

R. Varadharajan,

Hon'ble Member (Judicial)

Dr. V.K. Subburaj

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. Virender Ganda, Sr. Advocate and Mr. Anuj  
Shah, Advocate for Op. Creditor, Ms. Niti Jain, Advocate

For the Respondent/Corporate Debtor :


For the intervener :

ORDER

Learned Counsel for the petitioner is present. The Corporate Debtor is being represented by Mr. Ganda, Learned Sr. Counsel. It is represented on behalf of the Corporate Debtor that the Corporate Debtor is not in a position to answer to the claim as made in the Petition as against the Corporate Debtor. Let a Board Resolution along with an Affidavit submitting the claim be filed before this Tribunal as well as its consent in relation to the initiation of CIRP along with an affidavit by the Key Management Personnel (KMP) or whole time Director of the Corporate Debtor. For this purpose, 3 days time is granted.

Post the matter on 13.9.2018.

Dasti Process is allowed.

  
(DR. V.K. SUBBURAJ)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

